

of foreign companies were laid on the Table of the Rajya Sabha on the 28th August, 1973 in reply to Unstarred Question No. 1201.

(c) The figures of foreign exchange earned as a result of operations of these companies are not available.

Reinvestment of Rupee Profits by Foreign Companies in India

*469. SHRI JAGJIT SINGH ANAND :

SHRI BHOLA PRASAD :

SHRI BHUPESH GUPTA :

SHRI SANAT KUMAR RAHA :

SHRI L. MAHAPATRO :

Will the Minister of FINANCE be pleased to state :

(a) whether the reinvested rupee profits as well as the revalued assets in rupees of the foreign companies are being treated as investments in foreign currency and also treated as India's liabilities;

(b) whether Government have made any estimate of the increased liabilities so created;

(c) whether the foreign companies and their branches are issuing bonus shares;

(d) whether it is a fact that remittances by foreign companies and their branches have lately increased; and

(e) what is the total remittance made by the branches of foreign companies in India during the last three years and the amount of tax paid on the same during this period, compared to the preceding three years?

THE MINISTER OF FINANCE SHRI. Y. B. CHAVAN) : (a) and (b) The Reserve Bank of India treats, for the purpose of estimation of long term foreign liabilities the proportionate share of the reinvested profits (retained earnings) by Foreign Controlled Rupee Companies and the valuation changes recorded by both foreign branches and Foreign Controlled Rupee Companies as a part of foreign investment in India.

(c) Foreign Controlled Rupee Companies like other Indian companies are permitted to issue bonus shares from the Reserves created

out of genuine profits and share premium received in cash, after obtaining the consent under the Capital Issues Control Act, 1947. The branches of foreign companies are not permitted to issue bonus shares.

(d) The remittance of profits and dividends by branches of foreign companies and Foreign Controlled Rupee Companies during 1971-72 was Rs. 43.7 crores as against Rs. 51.8 crores in the previous year. The remittance during the period April to December, 1972 was Rs. 37.4 crores as against Rs. 33.8 crores in the corresponding period in the previous year (April to December, 1971).

(e) Remittances of profits by branches of foreign companies during the years 1969-70, 1970-71 and 1971-72 were as under :—

	(Rs. crores)
1969-70 . . .	12.7
1970-71 . . .	13.1
1971-72 . . .	9.9

The amount of income tax etc. paid by these branches during the three years is not available. The current rate of income tax (inclusive of the surcharge) payable by branches of foreign companies on their Indian income is 73.5 per cent.

Realisation of debt amount from Pakistan

*470. SHRIMATI MAIMOONA SULTAN :

SHRIMATI PRATIBHA SINGH :

SHRI GANESH LAL MALI :

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1028 given in the Rajya Sabha on the 19th March, 1974 and state :

(a) the details of the efforts made by Government to realise the repayment of debt and interest thereon from Pakistan;

(b) what are the details of further efforts which are being made or are proposed to be made in that direction; and

(c) whether this debt would become time barred if not recovered by a certain date, if so, when?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) Negotiations had been held with Pakistan on various occasions and at various levels some years back to determine the quantum of Pakistan's partition debt to India. The last round of discussions was held between the Finance Ministers of the two countries in November, 1960. No agreed settlement could be reached and it has not been possible since then to resume negotiations.

(c) There is no time limit in the partition arrangements in this regard.

Charges against a Director in the M.M.T.C.

*471. SHRI SALIL KUMAR GANGULI:
SHRI SASANKASEKHAR SANYAL:
SHRI MONORANJAN ROY:
SHRI RAJNARAIN:

Will the Minister of COMMERCE be pleased to state :

(a) whether Government have received any memorandum levelling charges of corruption and misuse of official position against a present Director in the Minerals and Metals Trading Corporation who was formerly at Goa as its Zonal Manager;

(b) whether Government have ordered any enquiry into these charges; if so, what are the findings thereof;

(c) whether it is a fact that this officer, who is reported to be only a matriculate, was given six quick promotions within the last ten years;

(d) whether any charges against this officer have been referred to the CBI; if so, the details thereof; and

(e) whether this officer is now tipped for the post of Chairman of the MMTTC?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A.C. GEORGE) : (a) and (b) A complaint received recently is being looked into.

(c) The officer has had six promotions since he joined service in 1956.

(d) No, Sir.

(e) This matter has not come up for Government's consideration as yet.

Floating of Rupee

*472. SHRI BHUPESH GUPTA :

SHRI J.S. ANAND :

SHRI YOGENDRA SHARMA :

SHRI S. KUMARAN :

SHRI RABI RAY :

Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to a suggestion by Shri I.G. Patel, former Secretary in the Ministry of Finance, that the rupee should be floated ;

(b) whether Government had any discussions with him on the subject; and

(c) what is Government's reaction to the suggestion?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) No, Sir.

(c) The Government has no intention at present to modify the existing arrangements.

नेशनल राइफल एसोसियेशन आफ इंडिया को आयात लाइसेंस देने में विलम्ब

*473. श्री ओउम् प्रकाश त्यागी :

डा० रामकृपाल सिंह :

श्री जगदीश प्रसाद माथुर :

सरदार कुमार स० च० आंध्रे :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेशनल राइफल एसोसियेशन आफ इंडिया ने भारत में निशानेबाजी को उन्नत करने की दृष्टि से आयात निर्यात के मुख्य निर्यातकों को उन्नत किस्म के हथियारों के लिए आयात लाइसेंस के लिए आवेदन दिया था ;

(ख) क्या यह भी सच है कि 16 महीने बाद उक्त एसोसियेशन को यह जवाब दिया गया कि वे अपनी आवश्यकताएं अहमदाबाद की एक एयर गन बनाने वाली कंपनी से पूरी करें जोकि वस्तुतः उन्नत किस्म के हथियार बनाती ही नहीं है और ;